

29 J (A) O A-695/95

| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
|---------------------|---------------|--|--|
| 3 | 8.12.95 | <p>Read memo of the petitioner that This Tribunal has no jurisdiction to entertain this petition. In that view of the matter it is directed to return the application to the petitioner to be presented before the appropriate forum.</p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p> | <p>Notice sent to all respds. by regd. post with AD.</p> <p>Reb 24/12/95 S.O</p> <p>A-D. from R-1 & R-2 not returned. R-3 has no appearance for further order.</p> <p>Reb 20/11/95 order dt 21/11/95</p> <p>Await A-Ds. Put if two weeks after.</p> <p>65 Registrar</p> <p>A-D. from all respds. has returned. Repsds. has no appearance Adj. to 4-12-95 for other remedy.</p> |

Reb 11/12 8 each